

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A No. 3168 of 2021**

Pramod Ganjhu ..... Petitioner(s).

Versus

State of Jharkhand ..... Opposite Party(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. A.K. Chaturvedy, Advocate

FOR THE STATE : Mr. Shekhar Sinha, APP

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03/26.03.2021

Heard learned counsel for the parties. Learned A.P.P. opposes the prayer for bail.

The petitioner is an accused for allegedly committing an offence punishable under Sections 376 IPC and Section 7/8 of POCSO Act.

Earlier prayer for bail of the petitioner was rejected.

As submitted by learned counsel for the petitioner that out of six charge-sheet witnesses, four have already been examined in this case.

Considering the aforesaid fact, I am not inclined to grant privilege of bail to the petitioner. Accordingly, the prayer for bail of the petitioner in connection with Balumath P.S. Case No. 174 of 2018, corresponding to Special POCSO Case No. 45 of 2018, pending in the court of Additional Sessions Judge-III-cum-Special Judge (POCSO), Latehar stands rejected.

I direct the trial court to procure the attendance of two witnesses and dispose the case as early as possible preferably within a period of four months from the date of receipt/production of copy of this order.

**(ANANDA SEN , J)**